

(16)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
BOMBAY

O.A. 600/90
CP/210/92

Dated: 18-2-93

Mr. K.B.Bhat for the applicant. Mr. P.M.Pradhan
for the respondents.

Mr. Pradhan has produced before us Memo dated 17th Feb.93 in which the applicant has now been reinstated. However, he says that back wages would be paid after the outcome of SLP in Supreme Court. Our judgement dated 13-10-92 specifically orders payment of back wages within 6 weeks from the date of judgement. The respondents counsel submitted that they are awaiting the outcome of the SLP filed ~~in~~ ⁱⁿ Supreme Court before making the payment of back wages. This cannot be the justification for not complying with the order of the Tribunal. However, 4 weeks further time is granted from today as a special case for making payment of back wages unless in the meanwhile, the respondents obtain stay order from the Supreme Court. C.P. is disposed of.



(V.D.Deshmukh)
Member (J)



(M.Y.Priolkar)
Member (A)

K.

Order/.....ment despatched
to A.....ident(s)
on _____